

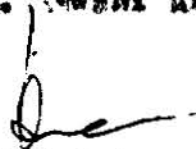
F.No.404/41/76-1100  
Central Board of Direct Taxes

.....  
New Delhi, the 6th August, 1976.

No. 1431 (F.No.404/41/76-1100) In pursuance of Rule 6 of the Income-tax Certificate Proceedings Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri Harbans Singh, S.J. Sawani and S.L. Jain authorized by the Central Government to exercise the powers of Tax Recovery Officers under sub-clause (iii) of clause (4) of section 2 of the Income-tax Act, 1961 (23 of 1961) shall concurrently exercise jurisdiction in respect of all the districts in the State of Rajasthan.


2. The jurisdiction conferred upon Shri S.L. Babel, and P.L. Abrol by order No. 1227 (F.No.404/41/76-1100) dated 1st March, 1976 and Order No. 1000 (F.No.404/103/76-1100) dated 30th July, 1975 are withdrawn with effect from the date they hand over charge.

3. This order shall come into force with effect from the date Shri Harbans Singh, S.J. Sawani and S.L. Jain take over charge.

  
(S.P. Mittal)  
Secretary, Central Board of Direct Taxes

Copy forwarded to the Commissioner of Income-tax, Rajasthan I and II, Jaipur with reference to his letter No. 1-76/41/76 dated 21st July, 1976.

2. Bulletin section L. 1000, New Delhi.

  
Secretary, Central Board of Direct Taxes